

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 588 of 2020

IN THE MATTER OF:

Devesh S. Amin

...Appellant

Vs

Kalon Beauty and Healthcare Services LLP

....Respondent

Present:

**For Appellant: Mr. Apurva Vakil and Ms. Anushree Kapadia,
Advocates**

For Respondent:

ORDER
(Through Virtual Mode)

21.07.2020 Heard the Learned Counsel for the Appellant.

Let Notice be issued on Respondent by Speed Post returnable by three weeks' time. Requisites along with process fee, if not filed, be filed by 23.07.2020. If the Appellant provides the e-mail address of the Respondent, Let Notice be also issued through e-mail.

List the matter 'For Admission (After Notice)' on **14th August, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)